CENTRAL ADMINISTRATIVE ANDS BANGALORE BENCH

APPLICATION No. 557/87(F)

(WP.NO.

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 29-9-87

APPLICANT

Shri M. Sampangi

TO

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RESPONDENTS

The Director, ISRO, Bangalore

- 1. Shri M. Sampangi 16, A.K. Colony Patalamma Temple Street Adugodi Bangalore - 560 030
- Shri M.S. Ramachandra Rao Advocate
 38, Ist Floor Qandhibazar, Basavanagudi
 Bangalore - 560 004
- 3. The Director ISRO Satellite Centre Airport Road Vimanapura Post Bangalore - 560 017

4. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Buildings
Bangalore - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN APPLICATION NO. 557/87(F)

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 18-9-87

ENCL: As above.

DEPUTY REGISTRAR (JUDICIAL)

e.

RECEIVED - SPIE 30 9 87 Diary No. 1187/CP15 CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE

DATED THIS THE 18TH DAY OF SEPTEMBER, 1987

Hon'ble Shri Justice K.S. Puttaswamy, Vice-Chairman and Hon'ble Shri L.H.A. Rego, Member (A)

APPLICATION NO. 557/87

Shri M. Sampanyi, C/o Muniyappa, Major, No.16, A.K. Colony, Patalamma Temple Street, Adugodi, Bangalore.

Applicant

(Shri M.S. Ramachandra Rao, Advocate)

v.

 Director, ISRO, Air Port Road, Vimanapura Post, Bangalore.

Respondents.

(Shri M.S. Padmarajaiah, SCGSC)

This application having come up for hearing to-day, lice- Chairman made the following:

ORDER

The applicant, who is present in court, has filed a memo stating that he does not press the application.

2. In the memo the applicant has expressed that he is ready and willing to work as a casual labourer in the organisation of the respondent. Shri M.S. Padmarajaiah, learned counsel for the respondents, submits that the respondent organisation cannot give any assurance to the applicant to engage him as a casual labourer.



- 3. Before the service of the applicant was stopped or terminated, hehad worked for very nearly three years. We do hope that the respondents will consider the case of the applicant at least for providing him employment as a casual labourer whenever it is possible to do so.
- On the foregoing, we dismiss this application as not pressed by the applicant. But in the circumstances of the case, we direct the parties to bear their own costs.

VICE CHAIRMAN

Sd)_ MEMBER(A) Tols (2.35)

gr/Mrv.